THE PROBATE AND ADMINISTRATION ACT, 1881.

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ACT No. V of 1881.

Passed by the Governor General of India in Council.

(Received the assent of the Governor General on the 21st January, 1881.)

An Act to provide for the grant of Probates of Wills and Letters of Administration to the estates of certain deceased persons.

Preamble.

WHEREAS it is expedient to provide for the grant of probate of wills and letters of administration to the estates of deceased persons in cases to which the Indian Succession Act, 1865, does not apply; It is hereby enacted as follows:—

CHAPTER I.

PRELIMINARY.

Short title.

1. This Act may be called "The Probate and Administration Act, 1881":

Local extent.

It applies to the whole of British India;

Commencement. and it shall come into force on the first day of April, 1881.

Personal application.

2. Chapters II to XIII, both inclusive, of this Act shall apply in the case of every Hindú, Muhammadan, Buddhist and person exempted under section 332 of the Indian Succession Act, 1865, dying before, on or after the said first day of April, 1881:

Provided that nothing herein contained shall be deemed to render invalid any transfer of property duly made before that day:

Provided also that, except in cases to which the Hindú Wills Act, 1870, applies, no Court in any local

area

area beyond the limits of the towns of Calcutta, Madras and Bombay and the territories for the time being administered by the Chief Commissioner of British Burma, and no High Court in exercise of the concurrent jurisdiction over such local area hereby conferred, shall receive applications for probate or. letters of administration until the Local Government has, with the previous sanction of the Governor General in Council, by a notification in the official Gazette, authorized it so to do.

3. In this Act, unless there be something repug- Interpretanant in the subject or context,-

"Province" includes any division of British India "Province:" having a Court of the last resort:

"minor" means any person subject to the Indian "minor:" Majority Act, 1875, who has not attained his majority within the meaning of that Act, and any other person who has not completed his age of eighteen years; and "minority" means the status of any such "minority:" person:

"will" means the legal declaration of the inten- "will:" tions of the testator with respect to his property, which he desires to be carried into effect after his death:

"codicil" means an instrument made in relation "codicil:" to a will, and explaining, altering or adding to its dispositions. It is considered as forming an additional part of the will:

"specific legacy" means a legacy of specified "specific legacy." property:

"demonstrative legacy" means a legacy directed "demonstrative legacy:' to be paid out of specified property:

"probate" means the copy of a will certified "probate:" under the seal of a Court of competent jurisdiction, with a grant of administration to the estate of the testator:

"executor" means a person to whom the execu- "executor:" tion of the last will of a deceased person is, by the testator's appointment, confided:

"administrator"

"administrator:" "administrator" means a person appointed by competent authority to administer the estate of a deceased person when there is no executor: and

" District Judge." "District Judge" means the judge of a principal civil court of original jurisdiction.

CHAPTER II.

OF GRANT OF PROBATE AND LETTERS OF ADMINISTRATION.

Character and property of executor or administrator as such. 4. The executor or administrator, as the case may be, of a deceased person, is his legal representative for all purposes, and all the property of the deceased person vests in him as such.

But nothing herein contained shall vest in an executor or administrator any property of a deceased person which would otherwise have passed by survivorship to some other person.

Administration with copy annexed of authenticated copy of

will proved abroad.

5. When a will has been proved and deposited in a Court of competent jurisdiction, situated beyond the limits of the Province, whether in the British dominions, or in a foreign country, and a properly authenticated copy of the will is produced, letters of administration may be granted with a copy of such copy annexed.

Probate only to appointed executor. Appointment express or implied. 6. Probate can be granted only to an executor appointed by the will.

7. The appointment may be express or by necessary implication.

Illustrations.

(a). A wills that C be his executor if B will not. B is appointed executor by implication.

(b). A gives a legacy to B and several legacies to other persons, among the rest to his daughter-in-law, C, and adds, "but should the within-named C be not living, I do constitute and appoint B my whole and sole executrix." C is appointed executrix by implication.

(c). A appoints several persons executors of his will and codicils, and his nephew residuary legatee, and in another codicil

are

are these words:-" I appoint my uephew my residuary legatee to discharge all lawful demands against my will and codicils, signed of different dates." The nephew is appointed an executor by implication.

8. Probate cannot be granted to any person who Persons to is a minor or is of unsound mind.

9. When several executors are appointed, probate may be granted to them all simultaneously or at probate to different times.

Illustration.

A is an executor of B's will by express appointment, and C an executor of it by implication. Probate may be granted to A and C at the same time, or to A first and then to C, or to C first, then to A.

10. If a codicil be discovered after the grant of probate, a separate probate of that codicil may be granted to the executor, if it in no way repeals the appointment of executors made by the will.

If different executors are appointed by the codicil, the probate of the will must be revoked, and a new probate granted of the will and the codicil together.

- 11. When probate has been granted to several Accrual of executors, and one of them dies, the entire representation of the testator accrues to the surviving executor viving execuor executors.
- 12. Probate of a will when granted establishes the will from the death of the testator, and renders valid all intermediate acts of the executor as such.
- 13. Letters of administration cannot be granted to any person who is a minor or is of unsound mind.
- 14. Letters of administration entitle the administrator to all rights belonging to the intestate as letters of adeffectually as if the administration had been granted at the moment after his death.
- 15. Letters of administration do not render valid Acts not valid any intermediate acts of the administrator tending to the diminution or damage of the intestate's estate.

ministration.

dated by administration.

whom probate cannot be granted. Grant of several executors simultaneously or at different times.

Separate probate of codicil discovered after grant of probate.

Procedure when different executors appointed by codicil.

representation to sur-

Effect of probate.

To whom

Effect of

administration may not be granted.

16. When

Grant of administration where executor has not renounced. 16. When a person appointed an executor has not renounced the executorship, letters of administration shall not be granted to any other person until a citation has been issued calling upon the executor to accept or renounce his executorship;

Exception.

except that, when one or more of several executors has or have proved a will, the Court may, on the death of the survivor of those who have proved, grant letters of administration without citing those who have not proved.

Form and effect of renunciation of executorship. 17. The renunciation may be made orally in the presence of the Judge, or by a writing signed by the person renouncing, and when made shall preclude him from ever thereafter applying for probate of the will appointing him executor.

Procedure where executor renounces or fails to accep within time limited. 18. If the executor renounce, or fail to accept, the executorship within the time limited for the acceptance or refusal thereof, the will may be proved and letters of administration with a copy of the will annexed may be granted to the person who would be entitled to administration in case of intestacy.

Grant of administration to universal or residuary legatee. 19. When the deceased has made a will, but has not appointed an executor, or

when he has appointed an executor who is legally incapable or refuses to act, or has died before the testator, or before he has proved the will, or

when the executor dies after having proved the will but before he has administered all the estate of the deceased,

an universal or a residuary legatee may be admitted to prove the will, and letters of administration with the will annexed may be granted to him of the whole estate, or of so much thereof as may be unadministered.

Right to administration of representative of deceased residuary legatee 20. When a residuary legatee who has a beneficial interest survives the testator, but dies before the estate has been fully administered, his representative has the same right to administration with the will annexed as such residuary legatee.

21. When

21. When there is no executor and no residuary Grant of legatee or representative of a residuary legatee, or he administradeclines or is incapable to act, or cannot be found, the no executor, person or persons who would be entitled to the admin-nor residuary person of the estate of the deceased if he had died representaintestate, or any other legatee having a beneficial tive of such interest, or a creditor, may be admitted to prove the legatee. will, and letters of administration may be granted to him or them accordingly.

22. Letters of administration with the will an-Citation nexed shall not be granted to any legatee other than of adminisan universal or a residuary legatee, until a citation has tration to lebeen issued and published in the manner hereinafter gatee other mentioned, calling on the next-of-kin to accept or sal or resirefuse letters of administration.

before grant than univer-

23. When the deceased has died intestate, admin- To whom istration of his estate may be granted to any person administration may be who, according to the rules for the distribution of the granted. estate of an intestate applicable in the case of such deceased, would be entitled to the whole or any part of such deceased's estate.

When several such persons apply for administration, it shall be in the discretion of the Court to grant it to any one or more of them.

When no such person applies, it may be granted to a creditor of the deceased.

CHAPTER III.

OF LIMITED GRANTS.

(a).—Grants limited in Duration.

24. When the will has been lost or mislaid since Probate of 24. When the will has been destroyed by wrong of lost will. or accident and not by any act of the testator, and a copy or the draft of the will has been preserved, probate may be granted of such copy or draft, limited until the original or a properly authenticated copy of it be produced. 25. When

Probate of contents of lost or destroyed will.

Probate of copy where original exists.

Administra. tion until will produced.

- 25. When the will has been lost or destroyed and no copy has been made nor the draft preserved, probate may be granted of its contents, if they can be established by evidence.
- 26. When the will is in the possession of a person, residing out of the Province in which application for probate is made, who has refused or neglected to deliver it up, but a copy has been transmitted to the executor, and it is necessary for the interests of the estate that probate should be granted without waiting for the arrival of the original, probate may be granted of the copy so transmitted, limited until the will or an authenticated copy of it be produced.

27. Where no will of the deceased is forthcoming, but there is reason to believe that there is a will in existence, letters of administration may be granted, limited until the will or an authenticated copy of it be produced.

(b).—Grants for the Use and Benefit of Others having Right.

Administra-

annexed to attorney of absent executor.

Administration with will annexed to attorney of absent person, who, if present, would be entitled to administer.

Administration to attorney of absent person entitled to administer in case of intestacy.

- 28. When any executor is absent from the Provtion with will ince in which application is made, and there is no executor within the Province willing to act, letters of administration with the will annexed may be granted to the agent of the absent executor, for the use and benefit of his principal, limited until he shall obtain probate or letters of administration granted to himself.
 - 29. When any person to whom, if present, letters of administration with the will annexed might be granted, is absent from the Province, letters of administration with the will annexed may be granted to his agent, limited as above-mentioned.
 - 30. When a person entitled to administration in case of intestacy is absent from the Province, and no person equally entitled is willing to act, letters of administration may be granted to the agent of the absent person, limited as before mentioned.

31. When

31. When a minor is sole executor or sole residuary legatee, letters of administration with the will annexed may be granted to the legal guardian of such minor, or to such other person as the Court shall think fit, until the minor has attained his majority, at which period, and not before, probate of the will shall be granted to him.

Administration during minority of sole executor or residuary legatee.

32. When there are two or more minor executors and no executor who has attained majority, or two or tion during more residuary legatees and no residuary legatee who several exehas attained majority, the grant shall be limited until cutors or one of them has attained his majority.

Administraminority of residuary legatees.

33. If a sole executor or a sole universal or residuary legatee, or a person who would be solely enti-tion for use tled to the estate of the intestate according to the rule lunation for the distribution of intestates' estates, applicable in the case of the deceased, be a minor or lunatic, letters of administration with or without the will annexed, as the case may be, shall be granted to the person to whom the care of his estate has been committed by competent authority, or, if there be no such person, to such other person as the Court thinks fit to appoint, for the use and benefit of the minor or lunatic, until he attains majority or becomes of sound mind, as the case may be.

Administra-

34. Pending any suit touching the validity of the Administrawill of a deceased person, or for obtaining or revoking any probate or any grant of letters of administration, the Court may appoint an administrator of the estate of such deceased person, who shall have all the rights and powers of a general administrator, other than the right of distributing such estate; and every such administrator shall be subject to the immediate control of the Court and shall act under its direction.

tion pendente

(c). For Special Purposes.

35. If an executor be appointed for any limited Probate limitpurpose specified in the will, the probate shall be ed to purpose limited to that purpose, and if he should appoint an will. agent to take administration on his behalf, the letters

of administration with the will annexed shall accordingly be limited.

authority to an attorney to prove a will on his behalf,

and the authority is limited to a particular purpose,

the letters of administration with the will annexed

shall be limited accordingly.

36. If an executor appointed generally give an

Administration with will annexed limited to particular purpose.

Administration limited to brust-property. 37. Where a person dies, leaving property of which he was the sole or surviving trustee, or in which he had no beneficial interest on his own account, and leaves no general representative, or one who is unable or unwilling to act as such, letters of administration, limited to such property, may be granted to the beneficiary, or to some other person on his behalf.

Administration limited to suit. 38. When it is necessary that the representative of a person deceased be made a party to a pending suit, and the executor or person entitled to administration is unable or unwilling to act, letters of administration may be granted to the nominee of a party in such suit, limited for the purpose of representing the deceased in the said suit, or in any other suit which may be commenced in the same or in any other Court between the parties, or any other parties, touching the matters at issue in the said suit, and until a final decree shall be made therein and carried into complete execution,

Administration limited to purpose of becoming party to suit to be brought against administrator. 39. If, at the expiration of twelve months from the date of any probate or letters of administration, the executor or administrator to whom the same has or have been granted is absent from the Province within which the Court that has granted the probate or letters of administration is situate, such Court may grant, to any person whom it thinks fit, letters of administration limited to the purpose of becoming and being made a party to a suit to be brought against the executor or administrator, and carrying the decree which may be made therein into effect.

Administration limited to collection and preserva40. In any case in which it appears necessary for preserving the property of a deceased person, the Court within whose district any of the property is situate

situate may grant, to any person whom such Court tion of dethinks fit, letters of administration limited to the collection and preservation of the property of the deceased, and giving discharges for debts due to his estate, subject to the directions of the Court.

41. When a person has died intestate, or leaving Appointment, a will of which there is no executor willing and com- as administrator, of petent to act, or where the executor is, at the time of person other the death of such person, resident out of the Province, and it appears to the Court to be necessary or convenient to appoint some person to administer the estate or any part thereof other than the person who under ordinary circumstances would be entitled to a grant administraof administration, the Judge may, in his discretion, having regard to consanguinity, amount of interest, the safety of the estate and probability that it will be properly administered, appoint such person as he thinks fit to be administrator:

than one who under ordinary circumstances would be entitled to

and in every such case letters of administration may be limited or not as the Judge thinks fit.

(d).—Grants with Exception.

42. Whenever the nature of the case requires that Probate or an exception be made, probate of a will or letters of administraadministration with the will annexed, shall be granted will annexed subject to such exception.

subject to exception. tion with

43. Whenever the nature of the case requires Administrathat an exception be made, letters of administration exception. shall be granted subject to such exception.

(e) — Grants of the Rest.

44. Whenever a grant, with exception, of pro- Probate or bate or letters of administration, with or without the administrawill annexed, has been made, the person entitled to probate or administration of the remainder of the deceased's estate may take a grant of probate or letters of administration, as the case may be, of the rest of the deceased's estate.

(f).—Grants of Effects unadministered.

45. If the executor to whom probate has been grant of granted

effects unadministered.

granted has died leaving a part of the testator's estate unadministered, a new representative may be appointed for the purpose of administering such part of the estate.

Rules as to grants of . effects unadministered.

46. In granting letters of administration of an estate not fully administered, the Court shall be guided by the same rules as apply to original grants, and shall grant letters of administration to those persons only to whom original grants might have been made.

Administration when limited grant expired, and still some part of estate unadministered.

47. When a limited grant has expired by effluxion of time, or the happening of the event or contingency on which it was limited, and there is still some part of the deceased's estate unadministered, letters of administration shall be granted to those persons to whom original grants might have been made.

CHAPTER IV.

ALTERATION AND REVOCATION OF GRANTS.

What errors may be rec-tified by Court.

48. Errors in names and descriptions, or in setting forth the time and place of the deceased's death, or the purpose in a limited grant, may be rectified by the Court, and the grant of probate or letters of administration may be altered and amended accordingly.

Procedure. where codicil discovered after grant of administration with will annexed.

49. If, after the grant of letters of administration with the will annexed, a codicil be discovered, it may be added to the grant on due proof and identification, and the grant altered and amended accordingly.

Revocation for just cause.

50. The grant of probate or letters of administraor annulment tion may be revoked or annulled for just cause.

"Just cause."

Explanation.—"Just cause" is—

1st, that the proceedings to obtain the grant were defective in substance;

2nd, that the grant was obtained fraudulently by making a false suggestion, or by concealing from the Court something material to the case;

3rd, that

3rd, that the grant was obtained by means of an untrue allegation of a fact essential in point of law to justify the grant, though such allegation was made in ignorance or inadvertently;

4th, that the grant has become useless and inoperative through circumstances.

Illustrations.

- (a). The Court by which the grant was made had no jurisdiction.
- (b). The grant was made without citing parties who ought to have been cited.
- (c). The will of which probate was obtained was forged or revoked.
- (d). A obtained letters of administration to the estate of B, as his widow, but it has since transpired that she was never married to him.
- (e). A has taken administration to the estate of B as if he had died intestate, but a will has since been discovered.
- (f). Since probate was granted, a later will has been dis-
- (g). Since probate was granted, a codicil has been discovered, which revokes or adds to the appointment of executors under the will.
- (h). The person to whom probate was, or letters of administration were, granted has subsequently become of unsound mind.

CHAPTER V.

OF THE PRACTICE IN GRANTING AND REVOKING PRO-BATES AND LETTERS OF ADMINISTRATION.

- 51. The District Judge shall have jurisdiction in Jurisdiction granting and revoking probates and letters of administration in all cases within his district.
- 52. The High Court may, from time to time, ap- Power to point such judicial officers within any district as it thinks fit to act for the District Judge as Delegates to grant probate and letters of administration in non- Judge to dea contentious cases, within such local limits as it may from time to time prescribe:

of District Judge in granting and revoking probates, &c. appoint Delegate. of District with noncontentious

Provided

Provided that, in the case of High Courts not established by Royal Charter, such appointment be made with the previous sanction of the Local Government.

Persons so appointed shall be called "District Delegates."

53. The District Judge shall have the like powers and authority in relation to the granting of probate and letters of administration, and all matters connected therewith, as are by law vested in him in relation to any civil suit or proceeding depending in his Court.

54. The District Judge may order any person to produce and bring into Court any paper or writing being or purporting to be testamentary, which may be shown to be in the possession or under the control of such person;

and if it be not shown that any such paper or writing is in the possession or under the control of such person, but there is reason to believe that he has the knowledge of any such paper or writing, the Court may direct him to attend for the purpose of being examined respecting the same,

and he shall be bound to answer such questions as may be put to him by the Court, and, if so ordered, to produce and bring in such paper or writing, and shall be subject to the like punishment under the Indian Penal Code, in case of default in not attending or in not answering such questions or not bringing in such paper or writing as he would have been subject to in case he had been a party to a suit, and had made such default,

and the costs of the proceeding shall be in the discretion of the Judge.

55. The proceedings of the Court of the District Judge, in relation to the granting of probate and letters of administration, shall, except as hereinafter otherwise provided, be regulated, so far as the circumstances of the case will admit, by the Code of Civil Procedure.

District Judge's powers as to grant of probate and administration.

District
Judge may
order person
to produce
testamentary
papers.

Proceedings of District Judge's Court in relation to probate and administration.

56. Probate

56. Probate of the will or letters of administration to the estate of a deceased person may be granted bv the District Judge under the seal of his Court, if may be it appears by a petition, verified as hereinafter men-granted by tioned, of the person applying for the same that the Judge. testator or intestate, as the case may be, had at the time of his decease a fixed place of abode, or any property, moveable or immoveable, within the jurisdiction of the Judge.

bate or ad-

57. When the application is made to the Judge Disposal of of a District in which the deceased had no fixed abode application made to at the time of his death, the Judge may in his discre- Judge of tion refuse the application, if in his judgment it could District in be disposed of more justly or conveniently in another deceased had district, or, where the application is for letters of ad-no fixed ministration, grant them absolutely, or limited to the property within his own jurisdiction.

58. Probate and letters of administration may, Probate and upon application for that purpose to any District Delegate, be granted by him in any case in which there is no contention, if it appears by petition (verified granted by as hereinafter mentioned) that the testator or intestate, as the case may be, at the time of his death had his fixed place of abode within the jurisdiction of such Delegate.

letters of administration may be Delegate.

59. Probate or letters of administration shall conclusivehave effect over all the property, moveable or im- ness of promoveable, of the deceased throughout the Province in of adminiswhich the same is granted, and shall be conclusive as to tration. the representative title against all debtors of the deceased, and all persons holding property which belongs to him, and shall afford full indemnity to all debtors paying their debts, and all persons delivering up such property to the person to whom such probate or letters of administration shall have been granted:

Provided that probates and letters of administra- Effect of tion granted by a High Court established by Royal unlimited probates, &c., Charter, or by the Chief Court of the Panjáb, or by granted by the Court of the Recorder of Rangoon, shall, unless certain otherwise directed by the grant, have like effect throughout the whole of British India.

60. Whenever

Transmission of certificate by Court granting unlimited probate, &c., to other Courts.

60. Whenever a grant of probate or letters of administration is made by a Court with such effect as last aforesaid, the Registrar, or such other officer as the Court making the grant appoints in this behalf, shall send to each of the other Courts empowered to make such grants, a certificate to the following effect:—

"I, A. B., Registrar [or as the case may be] of the

High Court of Judicature at

[or as the case may be], hereby certify that on the day of 188 the High Court of Judicature at [or as the case may be] granted probate of the will [or letters of administration of the estate] of C. D., late of

deceased, to E. F. of and G. H. of , and that such probate [or letters] has [or have] effect over all the property of the deceased throughout the whole of British

India";

and such certificate shall be filed by the Court receiving the same.

Conclusiveness of application for probate or administration, if properly made and verified. 61. The application for probate or letters of administration, if made and verified in the manner hereinafter mentioned, shall be conclusive for the purpose of authorizing the grant of probate or administration, and no such grant shall be impeached by reason that the testator or intestate had no fixed place of abode, or no property within the district at the time of his death, unless by a proceeding to revoke the grant if obtained by a fraud upon the Court.

Petition for probate.

62. Application for probate or for letters of administration with the will annexed shall be made by a petition distinctly written in English or in the language in ordinary use in proceedings before the Court in which the application is made, with the will, or, in the cases mentioned in sections twenty-four, twenty-five and twenty-six, a copy, draft or statement of the contents thereof annexed, and stating

the time of the testator's death,

that the writing annexed is his last will and testament, or as the case may be,

that

that it was duly executed,

the amount of assets which are likely to come to the petitioner's hands;

and, where the application is for probate, that the petitioner is the executor named in the will.

In addition to these particulars, the petition shall further state,

when the application is to the District Judge, that the deceased at the time of his death had a fixed place of abode or had some property situate within the jurisdiction of the Judge; and,

when the application is to a District Delegate, that the deceased at the time of his death had a fixed place of abode within the jurisdiction of such Delegate.

63. In cases wherein the will, copy or draft is In what cases written in any language other than English, or than of will to be that in ordinary use in proceedings before the Court, annexed to there shall be a translation thereof annexed to the petition by a translator of the Court, if the language be one for which a translator is appointed; or, if the will, copy or draft be in any other language, then by Verification any person competent to translate the same, in which by person case such translation shall be verified by that person other than in the following manner:-

petition.

of translation Court trans-

- "I (A. B.) do declare that I read and perfectly understand the language and character of the original, and that the above is a true and accurate translation thereof."
- 64. Application for letters of administration Petition for shall be made by petition distinctly written as afore-letters of said, and stating

administra-

the time and place of the deceased's death,

the family or other relatives of the deceased, and their respective residences,

the right in which the petitioner claims,

the amount of assets which are likely to come to the petitioner's hands.

 I_n

In addition to these particulars the petition shall further state,

when the application is to a District Judge, that the deceased at the time of his death had a fixed place of abode or had some property situate within the jurisdiction of the Judge; and

when the application is to a District Delegate, that the deceased at the time of his death had a fixed place of abode within the jurisdiction of such Delegate.

65. Every person applying to any of the Courts mentioned in the proviso to section fifty-nine for probate of a will or letters of administration of an estate, intended to have effect throughout British India, shall state in his petition, in addition to the matters respectively required by sections sixty-two and sixty-four, that to the best of his belief no application has been made to any other Court for a probate of the same will or for letters of administration of the same estate, intended to have such effect as last aforesaid,

or, where any such application has been made, the Court to which it was made, the person or persons by whom it was made, and the proceedings (if any) had thereon.

And the Court to which any application is made under the proviso to section fifty-nine may, if it think fit, reject the same.

- 66. The petition for probate or letters of administration shall in all cases be subscribed by the petitioner and his pleader, if any, and shall be verified by the petitioner in the following manner or to the like effect:—
- "I (A. B.), the petitioner in the above petition, declare that what is stated there n is true to the best of my information and belief."
- 67. Where the application is for probate, or for letters of administration with the will annexed, the petition shall also be verified by at least one of the witnesses to the will (when producable), in the manner or to the effect following:—
 - "I (C. D.), one of the witnesses to the last will and

Additional statements in petition for probate, &c.

Petition for probate or administration to be signed and verified.

Verification of petition for probate by one witness to will.

and testament of the testator mentioned in the above petition, declare that I was present and saw the said testator affix his signature (or mark) thereto (as the case may be) (or that the said testator acknowledged the writing annexed to the above petition to be his last will and testament in my presence)."

68. If any petition or declaration which is here-Punishment by required to be verified contains any averment which the person making the verification knows or believes to be false, such person shall be subject to punishment according to the provisions of the law for the time being in force for the punishment of giving or fabricating false evidence.

69. In all cases it shall be lawful for the District District Judge or District Delegate, if he thinks fit,

to examine the petitioner in person upon oath, and also

Judge may examine petitioner in

to require further evidence of the due execution require of the will, or the right of the petitioner to the letters tuther evidence, of administration, as the case may be, and

to issue citations calling upon all persons claim- and issue ing to have any interest in the estate of the deceased citations to to come and see the proceedings before the grant of proceedings. probate or letters of administration.

The citation shall be fixed up in some conspicu-Publication ous part of the Court-house, and also in the office of the Collector of the District, and otherwise published or made known in such manner as the Judge or Delegate issuing the same may direct.

70. Caveats against the grant of probate or let- Caveats ters of administration may be lodged with the District against grant Judge or a District Delegate; and immediately on or adminisany caveat being lodged with any District Delegate, he shall send a copy thereof to the District Judge: and immediately on a caveat being entered with the District Judge, a copy thereof shall be given to the District Delegate, if any, within whose jurisdiction it is alleged the deceased had his fixed place of abode at the time of his death, and to any other Judge or

District

District Delegate to whom it may appear to the District Judge expedient to transmit the same.

Form of caveat.

.71. The caveat shall be to the following effect:—

"Let nothing be done in the matter of the estate of A. B., late of , deceased, who died on the day of at without notice to C. D. of

After entry of caveat, no proceeding taken on petition until after notice to caveator. 72. No proceeding shall be taken on a petition for probate or letters of administration after a caveat against the grant thereof has been entered with the Judge or District Delegate to whom the application has been made, or notice thereof has been given of its entry with some other Delegate, until after such notice to the person by whom the same has been entered as the Court shall think reasonable.

District Delegate when not to grant probate or administration. 73. A District Delegate shall not grant probate or letters of administration in any case in which there is contention as to the grant, or in which it otherwise appears to him that probate or letters of administration ought not to be granted in his Court.

Explanation.—By "contention" is understood the appearance of any one in person, or by his recognized agent or by a pleader duly appointed to act on his behalf, to oppose the proceeding.

Power to transmit statement to District Judge in doubtful cases where no contention. 74. In every case in which there is no contention, but it appears to the District Delegate doubtful whether the probate or letters of administration should or should not be granted, or when any question arises in relation to the grant, or application for the grant, of any probate or letters of administration, the District Delegate may, if he thinks proper, transmit a statement of the matter in question to the District Judge, who may direct the District Delegate to proceed in the matter of the application, according to such instructions as to the Judge may seem necessary, or may forbid any further proceeding by the District Delegate in relation to the matter of such application, leaving the party applying for the grant in question to make application to the Judge.

75. In

75. In every case in which there is contention, Procedure or the District Delegate is of opinion that the probate where there is contention, or letters of administration should be refused in his or District Court, the petition, with any documents that may Delegate have been filed therewith, shall be returned to the bate or letperson by whom the application was made, in order ters of adminthat the same may be presented to the District Judge; should be unless the District Delegate thinks it necessary, for refused in his the purposes of justice, to impound the same, which he is hereby authorized to do; and in that case the same shall be sent by him to the District Judge.

thinks pro-

76. Whenever it appears to the Judge or District Grant of Delegate that probate of a will should be granted, he probate to shall grant the same under the seal of his Court in of Court. manner following:-

, Judge of the District of Delegate appointed for granting probate or letters of administration in (here insert the limits of the Delegate's jurisdiction)] hereby make known that on the in the year the last will day of , late of , a copy whereof is of hereunto annexed, was proved and registered before me, and that administration of the property and credits of the said deceased, and in any way concerning his will, was granted to cutor in the said will named, he having undertaken to administer the same, and to make a true inventory of the said property and credits, and to exhibit the same at or before the expiration of six months from the date of this grant, and also to render a true account of the said property and credits within one year from the same date.

, or Form of such .

The 18 day of

77. Whenever it appears to the District Judge or Grant of District Delegate that letters of administration to the administraestate of a person deceased, with or without a copy of tion to be the will annexed, should be granted, he shall grant under seal of the same under the seal of his Court. the same under the seal of his Court in manner following:—

, Judge of the District of , [or Form of such Delegate appointed for granting probate or letters of grant.

administration

administration in (here insert the limits of the Delegate's jurisdiction) hereby make known that on the day of letters of administration (with or without the will annexed, as the case may be) , late of of the property and credits of , the father (or as the deceased, were granted to case may be) of the deceased, he having undertaken to administer the same, and to make a true inventory of the said property and credits, and to exhibit the same in this Court at or before the expiration of six months from the date of this grant, and also to render a true account of the said property and credits within one year from the same date.

The day of 18 .

Administration-bond. 78. Every person to whom any grant of letters of administration is committed, and, if the Judge so direct, any person to whom probate is granted, shall give a bond to the Judge of the District Court to enure for the benefit of the Judge for the time being, with one or more surety or sureties, engaging for the due collection, getting in, and administering the estate of the deceased, which bond shall be in such form as the Judge from time to time by any general or special order directs.

Assignment of administration-bond.

79. The Court may, on application made by petition and on being satisfied that the engagement of any such bond has not been kept, and upon such terms as to security, or providing that the money received be paid into Court, or otherwise as the Court may think fit, assign the same to some proper person, who shall thereupon be entitled to sue on the said bond in his own name as if the same had been originally given to him instead of to the Judge of the Court, and shall be entitled to recover thereon, as trustee for all persons interested, the full amount recoverable in respect of any breach thereof.

Time before which probate or administration shall not be granted,

80. No probate of a will shall be granted until after the expiration of seven clear days, and no letters of administration shall be granted until after the expiration of fourteen clear days, from the day of the testator or intestate's death.

81. Until

81. Until a public registry for wills is establish. Filing of ed, every District Judge and District Delegate shall original wills of which profile and preserve among the records of his Court all bate or adoriginal wills of which probate or letters of adminis- ministration tration with the will annexed may be granted by annexed him: and the Local Government shall make regula-granted. tions for the preservation and inspection of the wills so filed as aforesaid.

82. After any grant of probate or letters of ad- Grantee of ministration, no other than the person to whom the probate or same shall have been granted shall have power to sue tion alone to or prosecute any suit, or otherwise act as representa- sue, &c., until tive of the deceased, throughout the Province in ed. which the same may have been granted, until such probate or letters of administration shall have been recalled or revoked.

administrasame revok-

83. In any case before the District Judge in Procedure in which there is contention, the proceeding shall take, as nearly as may be, the form of a suit, according to the provisions of the Code of Civil Procedure, in which the petitioner for probate or letters of administration, as the case may be, shall be the plaintiff, and the person who may have appeared as aforesaid to oppose the grant shall be the defendant.

contentious

84. Where any probate is, or letters of administration are, revoked, all payments bond fide made to any executor or administrator under such probate or administration before the revocation thereof shall, probate or notwithstanding such revocation, be a legal discharge to the person making the same;

Payment to executor or administra. tor before administration revoned.

and the executor or administrator who shall have Right of such acted under any such revoked probate or administra-administration may retain and reimburse himself out of the torto recoup assets of the deceased in respect of any payments made by him which the person to whom probate or letters of administration shall be afterwards granted might have lawfully made.

85. Notwithstanding anything hereinbefore con- Power to tained, it shall, except in cases to which the Hindú refuse letters Wills Act, 1870, applies, be in the discretion of the tration. Court to make an order refusing, for reasons to be

recorded [

Appeals from orders of District Judge.

recorded by it in writing, to grant any application for letters of administration made under this Act.

·86. Every order made by a District Judge or District Delegate by virtue of the powers hereby conferred upon him shall be subject to appeal to the High Court under the rules contained in the Code of Civil Procedure applicable to appeals.

Concurrent jurisdiction of High Court. 87. The High Court shall have concurrent jurisdiction with the District Judge in the exercise of all the powers hereby conferred upon the District Judge.

CHAPTER VI.

OF THE POWERS OF AN EXECUTOR OR ADMINISTRATOR.

In respect of causes of action surviving deceased, and debts due at death.

Demands and rights of suit of or against deceased survive to and against executor or administrator.

88. An executor or administrator has the same power to sue in respect of all causes of action that survive the deceased, and may exercise the same powers for the recovery of debts due to him at the time of his death, as the deceased had when living.

89. All demands whatsoever, and all rights to prosecute or defend any suit or other proceeding, existing in favour of or against a person at the time of his decease survive to and against his executors or administrators, except causes of action for defamation, assault as defined in the Indian Penal Code, or other personal injuries not causing the death of the party, and except also cases where, after the death of the party, the relief sought could not be enjoyed, or granting it would be nugatory.

Illustration.

A collision takes place on a railway in consequence of some neglect or default of the officials, and a passenger is severely hart, but not so as to cause death. He afterwards dies without having instituted any suit. The cause of action does not survive.

Power of executor or administrator to dispose of property. 90. An executor or administrator has power, with the consent of the Court by which the probate or letters of administration was or were granted, to

dispose

dispose of the property of the deceased, either wholly or in part, in such manner as he thinks fit:

Provided that the Court may, when granting probate or letters of administration, exempt the executor or administrator from the necessity of obtaining such consent as to the whole or any specified part of the assets of the deceased.

Illustrations.

- (a). The deceased has made a specific bequest of part of his property. The executor, not having assented to the bequest, sells the subject of it with the consent of the Court. The sale is valid.
- (b). The executor, in the exercise of his discretion, mortgages a part of the immoveable estate of the deceased with the The mortgage is valid. consent of the Court.
- 91. If an executor or administrator purchases, Puchase by either directly or indirectly, any part of the property of the deceased, the sale is voidable at the instance of tor of deany other person interested in the property sold.
- 92. When there are several executors or administrators, the powers of all may, in the absence of any direction to the contrary in the will or grant of letters of administration, be exercised by any one of them tors exerciswho has proved the will or taken out administration.

executor or administraceased's property.

Powers of several executors or administraable by oue.

Illustrations.

- (a). One of several executors has power to release a debt due to the deceased.
 - (b). One has power to surrender a lease.
- (c). One has power to sell the property of the deceased, moveable or immoveable.
 - (d). One has power to assent to a legacy.
- (e). One has power to endorse a promissory note payable to the deceased.
- (f). The will appoints A, B, C, and D to be executors, and directs that two of them shall be a quorum. No act can be done by a single executor.
- 93. Upon the death of one or more of several Survival of executors or administrators, all the powers of the powers on death of one office become, in the absence of any direction to the of several

executors or administrators. Powers of administrator of effects. unadministered. Powers of administra.

tor during minority. Powers of

married exe-

administra. trix.

cutrix or

contrary in the will or grant of letters of administration, vested in the survivors or survivor.

- · 94. The administrator of effects unadministered has, with respect to such effects, the same powers as the original executor or administrator.
- 95. An administrator during minority has all the powers of an ordinary administrator.
- 96. When probate or letters of administration shall have been granted to a married woman, she has all the powers of an ordinary executor or administrator.

CHAPTER VII.

OF THE DUTIES OF AN EXECUTOR OR ADMINISTRATOR.

As to deceased's funeral ceremonies.

97. It is the duty of an executor to provide funds for the performance of the necessary funeral ceremonies of the deceased in a manner suitable to his condition, if he has left property sufficient for the purpose.

Inventory and account.

98. An executor or administrator shall, within six months from the grant of probate or letters of administration, exhibit in the Court by which the same has or have been granted an inventory containing a full and true estimate of all the property in possession, and all the credits, and also all the debts owing by any person or persons to which the executor or administrator is entitled in that character, and shall in like manner, within one year from the date aforesaid, exhibit an account of the estate, showing the assets that have come to his hands, and the manner in which they have been applied or disposed of.

Inventory to include property in any part of British India.

99. In all cases where it is sought to obtain a grant of probate or letters of administration intended to have effect throughout the whole of British India, the executor, or the person applying for administration, shall include in the inventory of the effects of the deceased all his moveable or immoveable property situate in British India:

 \mathbf{A} nd

And the value of such property situate in each Province shall be separately stated in such inventory, and the probate or letters of administration shall be chargeable with a fee corresponding to the entire amount or value of the property affected thereby wheresoever situate within British India.

100. The executor or administrator shall collect, As to with reasonable diligence, the property of the deceased property of, and the debts that were due to him at the time of his death.

and debts owing to, deceased.

101. Funeral expenses to a reasonable amount, according to the degree and quality of the deceased, and death-bed charges, including fees for medical attendance, and board and lodging for one month previous to his death, are to be paid before all debts.

Expenses to be paid before all debts.

102. The expenses of obtaining probate or letters Expenses to of administration, including the costs incurred for or be paid next after such in respect of any judicial proceedings that may be expenses. necessary for administering the estate, are to be paid nextafter the funeral expenses and death-bed charges.

103. Wages due for services rendered to the de- Wages for ceased within three months next preceding his death certain by any labourer, artizan or domestic servant are next next paid, to be paid, and then the other debts of the deceased and then according to their respective priorities (if any).

other debts.

104. Save as aforesaid, no creditor is to have a right of priority over another.

Save as aforesaid, all debts to be paid equally and rateably.

But the executor or administrator shall pay all such debts as he knows of, including his own, equally and rateably, as far as the assets of the deceased will extend.

105. Debts of every description must be paid Debts to be before any legacy.

paid before legacies.

106. If the estate of the deceased is subject to Executor or any contingent liabilities, an executor or administranot bound to tor is not bound to pay any legacy without a suffi- pay legacies cient indemnity to meet the liabilities whenever they without may become die may become due.

Abatement of general legacies.

107. If the assets, after payment of debts, necessary expenses and specific legacies, are not sufficient to pay all the general legacies in full, the latter shall abate or be diminished in equal proportions;

Executor not to pay one legatee in preference to another.

and, in the absence of any direction to the contrary in the will, the executor has no right to pay one legatee in preference to another, nor to retain any money on account of a legacy to himself or to any person for whom he is a trustee.

Non-abatement of specific legacy when assets sufficient to pay debts. Right under demonstrative legacy when assets sufficient to pay debts and necessary expenses.

- 108. Where there is a specific legacy, and the assets are sufficient for the payment of debts and necessary expenses, the thing specified must be delivered to the legatee without any abatement.
- 109. Where there is a demonstrative legacy, and the assets are sufficient for the payment of debts and necessary expenses, the legatee has a preferential claim for payment of his legacy out of the fund from which the legacy is directed to be paid until such fund is exhausted, and if, after the fund is exhausted, part of the legacy still remains unpaid, he is entitled to rank for the remainder against the general assets as for a legacy of the amount of such unpaid remainder.

Rateable abatement of specific legacies.

110. If the assets are not sufficient to answer the debts and the specific legacies, an abatement shall be made from the latter rateably in proportion to their respective amounts.

Illustration.

A has bequeathed to B a diamond-ring, valued at 500 rupees, and to C a horse, valued at 1,000 rupees. It is found necessary to sell all the effects of the testator, and his assets, after payment of debts, are only 1,000 rupees. Of this sum rupees 333-5-4 are to be paid to B, and rupees 666-10-8 to C.

Legacies treated as general for purpose of abatement. 111. For the purpose of abatement, a legacy for life, a sum appropriated by the will to produce an annuity, and the value of an annuity when no sum has been appropriated to produce it, shall be treated as general legacies.

CHAPTER VIII.

CHAPTER VIII.

OF THE EXECUTOR'S ASSENT TO A LEGACY.

112. The assent of the executor is necessary to Assent complete a legatee's title to his legacy.

necessary to completé legatee's

Illustrations.

- (a). A by his will bequeaths to B his Government paper, which is in deposit with the Bank of Bengal. The Bank has no authority to deliver the securities, nor B a right to take possession of them, without the assent of the executor.
- (b). A by his will has bequeathed to C his house in Calcutta in the tenancy of B. C is not entitled to receive the rents without the assent of the executor.
- 113. The assent of the executor to a specific Effect of bequest shall be sufficient to divest his interest as executor's executor therein, and to transfer the subject of the specific bequest to the legatee, unless the nature or the cir-legacy. cumstances of the property require that it shall be transferred in a particular way.

This assent may be verbal, and it may be either Nature of express or implied from the conduct of the executor.

Illustrations.

- (a). A horse is bequeathed. The executor requests the legatee to dispose of it, or a third party proposes to purchase the horse from the executor, and he directs him to apply to the legatee. Assent to the legacy is implied.
- (b). The interest of a fund is directed by the will to be applied for the maintenance of the legatee during his minority. The executor commences so to apply it. This is an assent to the whole of the bequest.
- (c). A bequest is made of a fund to A, and after him to B. The executor pays the interest of the fund to A. This is an implied assent to the bequest to B.
- (d). Executors die after paying all the debts of the testator, but before satisfaction of specific legacies. Assent to the legacies may be presumed.
- (e). A person to whom a specific article has been bequeathed takes possession of it and retains it without any objection on the part of the executor. His assent may be presumed.
- 114. The assent of an executor to a legacy may be Conditional conditional, and if the condition be one which he assent.

has a right to enforce, and it is not performed, there is no assent.

Illustrations.

- (a). A bequeaths to B his lands of Sultanpur, which at the date of the will, and at the death of A, were subject to a mortgage for 10,000 rupees. The executor assents to the bequest on condition that B shall within a limited time pay the amount due on the mortgage at the testator's death. The amount is not paid. There is no assent.
- (b). The executor assents to a bequest on condition that the legatee shall pay him a sum of money. The payment is not made. The assent is nevertheless valid.

115. When the executor is a legatee, his assent to his own legacy is necessary to complete his title to it, in the same way as it is required when the bequest is to another person and his assent may in like manner be express or implied.

Assent shall be implied if in his manner of administering the property he does any act which is referable to his character of legatee and is not referable to his character of executor.

Illustration.

An executor takes the rent of a house or the interest of Government-securities bequeathed to him, and applies it to his own use. This is assent.

116. The assent of the executor to a legacy gives effect to it from the death of the testator.

Illustrations.

- (a). A legatee sells his legacy before it is assented to by the executor. The executor's subsequent assent operates for the benefit of the purchaser, and completes his title to the legacy.
- (b). A bequeaths 1,000 rupees to B with interest from his death. The executor does not assent to this legacy until the expiration of a year from A's death. B is entitled to interest from the death of A.
- 117. An executor is not bound to pay or deliver any legacy until the expiration of one year from the testator's death.

Illustration.

A by his will directs his legacies to be paid within six months after his death. The executor is not bound to pay them before the expiration of a year.

CHAPTER IX.

Assent of executor to his own legacy.

Implied assent.

Effect of executor's assent.

Executor when to deliver

legacies.

CHAPTER IX.

OF THE PAYMENT AND APPORTIONMENT OF ANNUITIES.

118. Where an annuity is given by the will, and commenceno time is fixed for its commencement, it shall com- ment of anmence from the testator's death, and the first payment shall be made at the expiration of a year next by will. after that event.

119. Where there is a direction that the annuity when anshall be paid quarterly or monthly, the first payment nuity, to be shall be due at the end of the first quarter or first paid quar month, as the case may be, after the testator's death, monthly, first and shall, if the executor think fit, be paid when falls due. due; but the executor shall not be bound to pay it till the end of the year.

120. Where there is a direction that the first Date of payment of an annuity shall be made within one successive month or any other division of time from the death when first of the testator, or on a day certain, the successive payment payments are to be made on the anniversary of the earliest day on which the will authorizes the first given time, payment to be made;

directed to be made within or on day certain.

and if the annuitant dies in the interval between Apportionthe times of payment, an apportioned share of the ment where annuity shall be paid to his representative.

annuitant dies between . times of payment.

CHAPTER X.

OF THE INVESTMENT OF FUNDS TO PROVIDE FOR LEGACIES.

121. Where a legacy, not being a specific legacy, Investment is given for life, the sum bequeathed shall at the of sum end of the year be invested in such securities as the bequeathed where legacy, High Court may, by any general rule to be made not specific, from time to time, authorize or direct, and the proceeds thereof shall be paid to the legatee as the same shall accrue due.

given for life.

122. Where

Investment of general legacy, to be paid at future time.

Intermediate interest.

Procedure
when no fund
charged with,
or appropriated to,
annuity.

Transfer to residuary legatee of contingent bequest.

Investment of residue bequeathed for life, with direction to invest in specified securities.

Time and manner of conversion and investment.

Interest payable unti

Procedure where minor entitled to

122. Where a general legacy is given to be paid at a future time, the executor shall invest a sum sufficient to meet it in securities of the kind mentioned in the last preceding section.

The intermediate interest shall form part of the residue of the testator's estate.

123. Where an annuity is given and no fund is charged with its payment or appropriated by the will to answer it, a Government-annuity of the specified amount shall be purchased, or

if no such annuity can be obtained, then a sum sufficient to produce the annuity shall be invested for that purpose in such securities as the High Court may, by any general rule to be made from time to time, authorize or direct.

- 124. Where a bequest is contingent, the executor is not bound to invest the amount of the legacy, but may transfer the whole residue of the estate to the residuary legatee (if any) on his giving sufficient security for the payment of the legacy if it shall become due.
- 125. Where the testator has bequeathed the residue of his estate to a person for life with a direction that it shall be invested in certain specified securities, so much of the estate as is not at the time of his death invested in securities of the specified kind shall be converted into money and invested in such securities.
- 126. Such conversion and investment as are contemplated by the last preceding section shall be made at such times and in such manner as the executor in his discretion thinks fit:

and, until such conversion and investment shall be completed, the person who would be for the time being entitled to the income of the fund when so invested shall receive interest at the rate of six per cent. per annum upon the market-value (to be computed as of the date of the testator's death) of such part of the fund as shall not yet have been so invested.

127. Where, by the terms of a bequest, the legatee is entitled to the immediate payment or possession of

the

the money or thing bequeathed, but is a minor, and immediate there is no direction in the will to pay it to any person on his behalf, the executor or administrator shall pay or deliver the same into the Court of the District. Judge by whom, or by whose District Delegate, the probate was, or letters of administration with the will annexed were, granted, to the account of the legatee, unless the legatee be a ward of the Court of Wards; and, if the legatee be a ward of the Court of Wards, the legacy shall be paid into that Court to his account;

payment or possession of bequest, and no direction to pay to person on his behalf.

and such payment into the Court of the District Judge, or into the Court of Wards, as the case may be, shall be a sufficient discharge for the money so paid;

and such money, when paid in, shall be invested in the purchase of Government-securities, which, with the interest thereon, shall be transferred or paid to the person entitled thereto, or otherwise applied for his benefit, as the Judge or the Court of Wards, as the case may be, may direct.

CHAPTER XI.

OF THE PRODUCE AND INTEREST OF LEGACIES.

128. The legatee of a specific legacy is entitled Legatee's to the clear produce thereof, if any, from the testator's title to prodeath.

duce of specific legacy.

Exception.—A specific bequest, contingent in its terms, does not comprise the produce of the legacy between the death of the testator and the vesting of the legacy.

The clear produce of it forms part of the residue of the testator's estate.

Illustrations.

- (a). A bequeaths his flock of sheep to B. Between the death of A and delivery by his executor the sheep are shorn, or some of the ewes produce lambs. The wool and lambs are the property of B.
- (b). A bequeaths his Government-securities to B, but postpones the delivery of them till the death of C. The interest

which

which falls due between the death of A and the death of C belongs to B, and must, unless he is a minor, be paid to him as it is received.

- (c). The testator bequeaths all his four per cent. Government promissory notes to A when he shall complete the age of 18. A, if he complete that age, is entitled to receive the notes, but the interest which accrues in respect of them, between the testator's death and A's completing 18, forms part of the residue.
- Residuary legatee's title to produce of residuary fund from the testator's death.

Exception.—A general residuary bequest contingent in its terms does not comprise the income which may accrue upon the fund bequeathed between the death of the testator and the vesting of the legacy.

Such income goes as undisposed of.

Illustrations.

- (a). The testator bequeaths the residue of his property to A, a minor, to be paid to him when he shall complete the age of 18. The income from the testator's death belongs to A.
- (b). The testator bequeaths the residue of his property to A when he shall complete the age of 18. A, if he complete that age, is entitled to receive the residue. The income which has accrued in respect of it since the testator's death goes as undisposed of.

Interest when no time fixed for payment of general lega-

fund.

- 130. Where no time has been fixed for the payment of a general legacy, interest begins to run from the expiration of one year from the testator's death.
- Exceptions.—(1). Where the legacy is bequeathed in satisfaction of a debt, interest runs from the death of the testator.
- (2). Where the testator was a parent or a more remote ancestor of the legatee, or has put himself in the place of a parent of the legatee, the legacy shall bear interest from the death of the testator.
- (3). Where a sum is bequeathed to a minor with a direction to pay for his maintenance out of it, interest is payable from the death of the testator.

131. Where

131. Where a time has been fixed for the payment Interest of a general legacy, interest begins to run from the fixed. time so fixed.

The interest up to such time forms part of the residue of the testator's estate.

Exception.—Where the testator was a parent or a more remote ancestor of the legatee, or has put himself in the place of a parent of the legatee, and the legatee is a minor, the legacy shall bear interest from the death of the testator, unless a specific sum is given by the will for maintenance, or unless the will contains a direction to the contrary.

132. The rate of interest shall be six per cent. Rate of per annum.

interest.

133. No interest is payable on the arrears of an No interest annuity within the first year from the death of the on arrears of testator, although a period earlier than the expiration within first of that year may have been fixed by the will for year after making the first payment of the annuity.

134. Where a sum of money is directed to be Interest invested to produce an annuity, interest is payable on on sum to be invested to it from the death of the testator.

testator's death.

produce annuity.

CHAPTER XII.

OF THE REFUNDING OF LEGACIES.

135. An executor who has paid a legacy under Refund of the order of a Judge, is entitled to call upon the legacy paid legatee to refund in the event of the assets proving Judge's insufficient to pay all the legacies.

orders.

136. When an executor has voluntarily paid a No refund if legacy, he cannot call upon a legatee to refund in the paid volunevent of the assets proving insufficient to pay all the legacies.

137. When the time prescribed by the will for Refund when the performance of a condition has elapsed, without legacy bethe condition having been performed, and the executor has thereupon, without fraud, distributed the of condition assets; in such case, if further time has, under the

second

ther time

second clause of this section, been allowed for the performance of the condition, and the condition has been performed accordingly, the legacy cannot be claimed from the executor, but those to whom he has paid it are liable to refund the amount.

Where the will requires an act to be performed by the legatee within a specified time, either as a condition to be fulfilled before the legacy is enjoyed, or as a condition upon the non-fulfilment of which the subject-matter of the bequest is to go over to another person, or the bequest is to cease to have effect, the act must be performed within the time specified, unless the performance of it be prevented by fraud, in which case such further time shall be allowed as is requisite to make up for the delay caused by such fraud.

When each legatee compellable to refund in proportion.

138. When the executor has paid away the assets in legacies, and he is afterwards obliged to discharge a debt of which he had no previous notice, he is entitled to call upon each legatee to refund in proportion.

Distribution of assets.

139. Where an executor or administrator has given such notices as the High Court may, by any general rule to be made from time to time, prescribe, for creditors and others to send in to him their claims against the estate of the deceased, he shall, at the expiration of the time therein named for sending in claims, be at liberty to distribute the assets, or any part thereof, in discharge of such lawful claims as he knows of, and shall not be liable for the assets so distributed to any person of whose claim he has not had notice at the time of such distribution;

Creditor may follow assets.

but nothing herein contained shall prejudice the right of any creditor or claimant to follow the assets, or any part thereof, in the hands of the persons who may have received the same respectively.

Creditor may call upon legatee to refund. 140. A creditor who has not received payment of his debt may call upon a legatee who has received payment of his legacy to refund, whether the assets of the testator's estate were or were not sufficient at

the

the time of his death to pay both debts and legacies, and whether the payment of the legacy by the executor was voluntary or not.

141. If the assets were sufficient to satisfy all the when legacies at the time of the testator's death, a legatee who has not received payment of his legacy, or who has been compelled to refund under the last preced-refund under ing section, cannot oblige one who has received payment in full to refund, whether the legacy were paid one paid in to him with or without suit, although the assets have full to subsequently become deficient by the wasting of the executor.

legatee, not satisfied or compelled to section 140,

142. If the assets were not sufficient to satisfy When unall the legacies at the time of the testator's death, satisfied legate must a legatee who has not received payment of his first proceed legacy must, before he can call on a satisfied legatee against exeto refund, first proceed against the executor if he is solvent. solvent; but, if the executor is insolvent or not liable to pay, the unsatisfied legatee can oblige each satisfied legatee to refund in proportion.

143. The refunding of one legatee to another Limit to shall not exceed the sum by which the satisfied legacy refunding of ought to have been reduced if the estate had been one legatee to another. properly administered.

Illustration.

A has bequeathed 240 rupees to B, 480 rupees to C, and 720 rupees to D. The assets are only 1,200 rupees, and if properly administered would give 200 rupees to B, 400 rupees to C, and 600 rupees to D. C and D have been paid their legacies in full, leaving nothing to B. B can oblige C to refund 80 rupees, and D to refund 120 rupees.

144. The refunding shall in all cases be without Refunding interest.

to be without interest.

145. The surplus or residue of the deceased's property, after payment of debts and legacies, shall be usual paypaid to the residuary legatee when any has been appointed by the will.

Residue after ments to be paid to residuary legatee.

CHAPTER XIII.

CHAPTER XIII.

OF THE LIABILITY OF AN EXECUTOR OR ADMINISTRATOR FOR DEVASTATION.

Liability of executor or administrator for devastation.

146. When an executor or administrator misapplies the estate of the deceased, or subjects it to loss or damage, he is liable to make good the loss or damage so occasioned.

Illustrations.

- (a). The executor pays out of the estate an unfounded claim. He is liable to make good the loss caused by the payment.
- (b). The deceased had a valuable lease renewable by notice, which the executor neglects to give at the proper time. The executor is liable to make good the loss caused by the neglect.
- (c). The deceased had a lease of less value than the rent payable for it, but terminable on notice at a particular time. The executor neglects to give the notice. He is liable to make good the loss.

For neglect to get in any part of property. 147. When an executor or administrator occasions a loss to the estate by neglecting to get in any part of the property of the deceased, he is liable to make good the amount.

Illustrations.

- (a). The executor absolutely releases a debt due to the deceased from a solvent person, or compounds with a debtor who is able to pay in full. The executor is liable to make good the amount so lost.
- (b). The executor neglects to sue for a debt till the debtor is able to plead the Act for the limitation of suits, and the debt is thereby lost to the estate. The executor is liable to make good the amount of the debt.

CHAPTER XIV.

MISCELLANEOUS.

Provisions applied to administrator with will annexed.

148. In Chapters VIII, IX, X and XII of this Act the provisions as to an executor shall apply also to an administrator with the will annexed.

149. Nothing

149. Nothing herein contained shall—

Saving. clause.

- (a) validate any testamentary disposition which would otherwise have been invalid;
- (b) invalidate any such disposition which would otherwise have been valid;
- (c) deprive any person of any right of maintenance to which he would otherwise have been entitled: or
- (d) affect the rights, duties and privileges of the Administrator General of Bengal, Madras or Bombay.
- 150. No proceedings to obtain probate of a will, Probate and or letters of administration to the estate, of any administration in case Hindú, Muhammadan, Budhist or person exempted of persons under section 332 of the Indian Succession Act, 1865, shall be instituted in any Court in British India except under this Act.

151. In Act No. XXVII of 1860 (An Act for Repeal of facilitating the collection of debts on successions, and portions of for the security of parties paying debts to the represent- of 1860. atives of deceased persons), sections 15 and 16 and the proviso to section 13 shall be repealed.

152. The grant of probate or letters of administra- Grant of tion under this Act in respect of any property shall probate or be deemed to supersede any certificate previously tion to granted in respect of the same property under the supersede said Act No. XXVII of 1860, or Bombay Regulation under Act No. VIII of 1827; and when, at the time of the XXVII of grant of such probate or letters, any suit or other proceeding instituted by the holder of such certifi- Regulation VIII of cate regarding such property is pending, the person to whom such grant is made shall, on applying to the Court in which such suit or proceeding is pending, be entitled to take the place of such holder in such suit or proceeding:

Provided that, when any certificate is superseded under this section, all payments made to the holder of such certificate in ignorance of such supersession shall be held good against claims under the probate or letters of administration.

from Succession Act, to be granted only under this Act.

administracertificate 1860, or

Amendment of Court fees Act.

- 153. In the Court-fees Act, 1870, schedule I, Nos. 11 and 12, in the third column, after the words "amount or value," the following shall be inserted, namely:—
- "Provided that, when after a certificate has been granted as aforesaid in respect of any estate, probate or letters of administration is or are granted in respect of the same estate, the fee payable in respect of such latter grant shall be reduced by the amount of the fee paid in respect of the former grant."

Amendment of Hindú Wills Act.

- 154. The following amendments shall be made in the Hindú Wills Act, 1870 (namely):—
- (a). For the portion of section two commencing with the words "sections one hundred and seventynine" and ending with the words "administrator with the will annexed," the words "and section one hundred and eighty-seven" shall be substituted.
- (b). The third clause of section three and the last clause of section six shall be repealed.
- (c). In section six, for the words "one hundred and three and one hundred and eighty-two" the words "and one hundred and three" shall be substituted.

Validation of grants of probate and administration made in British Burma. 155. All grants of probate of the will or letters of administration to the estate of any deceased Hindú, Muhammadan or Buddhist, or any person exempted under section 332 of the Indian Succession Act, 1865, which, before this Act comes into force have been made in British Burma, shall, whenever such grant would have been lawful if this Act had been in force, be deemed to have been made in accordance with law.

Amendment of Act XV of 1877.

156. In the second schedule to the Indian Limitation Act, 1877, No. 43, after the figures "321," the following shall be inserted, namely—"or under the Probate and Administration Act, 1881, section 139 or 140."